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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**NEW DELHI**

**O.A. Nos. : 1. 183/90 & 199  
T.A. No. 2. 183A/90**

**DATE OF DECISION 1.10.1991**

<b>Smt. C.P. Mohanty</b>	x	<b>Petitioner Applicant</b>
<b>Shri D.R. Gupta and Shri G.D. Gupta</b>		<b>Advocate for the Petitioner(s) &amp; Applicant</b>
<b>Versus</b>		<b>Advocate for Intervener</b>
<b>Union of India &amp; Others</b>		<b>Respondent</b>
<b>Shri P.H. Ramchandani</b>		<b>Advocate for the Respondent(s)</b>

**CORAM**

**The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judi.)**

**The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.**

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

**(Judgement of the Bench delivered by Hon'ble  
Mr. P.K. Kartha, Vice-Chairman)**

The applicant, while working as Psychologist in Vocational Rehabilitation Centre for Handicapped in the Directorate General of Employment and Training, Ministry of Labour, filed OA-183/90 in the Tribunal being aggrieved by her transfer to Ludhiana by order dated 17.1.1990. At that time, her husband was working in the Delhi Administration. She made a representation to the respondents on 22.1.1990, wherein she stated that she had two small kids, the younger one being only 5 months old, that when she and her husband were away to attend their office, the kids were being looked

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after by her parents residing in Delhi, and that transfer to Ludhiana will cause great hardship to her.

2. On 22.2.1990, the respondents cancelled the aforesaid transfer order dated 18.1.1990 and she was reposted at Delhi. By the same order, they transferred Smt. Nutan Pandey,

Psychologist, then working at Delhi and posted her at Patna.

With the passing of order dated 22.2.1990, OA-183/90 has become infructuous.

3. During the pendency of OA-183/90, the applicant filed

MP-2859/90 on 13.11.1990 challenging the impugned order

dated 9.11.1990, whereby the respondents sought to relieve

her from her duties of the post of Psychologist from the

afternoon of 9.11.1990 with the direction to report for duty

at their office at Patna. On 16.11.1990, the Tribunal passed

an order treating MP-2859/90 as a fresh application. An ex parte

interim order was also passed directing that status quo as of

16.11.1990 as regards the continuance of the applicant in her

present post at Delhi, be maintained. The interim order was

thereafter extended till the case was finally heard and orders

reserved thereon on 4.9.1991.

4. In the meanwhile, the husband of the applicant had

been selected and posted as Assistant Director (Industrial

Psychology), Directorate General, Factory Advice Service and

Labour Institutes under the Ministry of Labour and posted at

Bombay. The applicant has filed MP-2271/91 on 12.8.1991,

wherein she has prayed, inter alia, that in view of the transfer

of the husband of the applicant from Delhi to Bombay, it is desirable to transfer the applicant also to Bombay instead of Patna as per the instructions of the Government.

that both the husband and wife serving under the Central

Government should be kept at the same station as far as possible. She has prayed that on the ground of her husband's transfer to Bombay, the respondents may be

directed to post her at the same station.

5. The applicant has alleged that her transfer to

Patna has been ordered with a view to accommodating

Smt. Nutan Pandey at Delhi, who is highly connected

(being the wife of Dr. Manoj Pandey, who is the son of

late Shri Kedar Pandey, Ex-Chief Minister of Bihar and

Ex Railway Minister). Shri G.D. Gupta, learned counsel

has appeared before us on behalf of Smt. Pandey as

Intervener.

6. The respondents have stated in their reply to

the notice of motion filed by the applicant that it was

DA-183A/90 that before the interim order passed by the

Tribunal on 16.11.1990, the applicant stood relieved from

Delhi, that she did not hand over charge on 9.11.1990,

that her transfer order to Ludhiana was cancelled on

22.2.1990 "on some other ground" (which has not been

disclosed), that she had given a notice of withdrawal of

DA-183A/90 to them, that she holds a post which carries

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All India transfer liability, that her transfer to Patna was ordered purely on merit and on administrative grounds, and that she being an experienced officer, was transferred to Patna where there was no Psychologist in that position. It is not denied that the facts

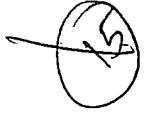
set out in para 7. We have gone through the records of the case and have considered the rival contentions. At the outset, it may be observed, that the allegation made by the applicant against Smt. Pandey's posting at Delhi due to political pressure and her high connections, have not been substantiated. It is unfortunate that allegations of this nature are made in solemn pleadings before Courts. We reject the allegation made by the applicant in this regard.

The respondents have stated that the applicant is an experienced Psychologist. They have not denied the statement of the applicant regarding her domestic circumstances. The learned counsel for the respondents stated during the hearing that her husband had also been posted at Rourkela upto the time of her transfer to Patna. As against this, the learned counsel for the applicant stated that he was only posted on deputation to Rourkela for about one year and that he is now posted at Bombay. In our opinion, having regard to the fact that the applicant is the mother of two small kids, one of whom is still being breast-fed, her non-compliance with

the orders of posting at Patna should be viewed with  
consideration and compassion. We also feel that having regard to the  
administrative instructions issued by the Government for  
posting the husband and wife at the same station, as far  
as possible, the respondents should consider posting the  
applicant at Bombay where her husband has also been posted.

9. In the facts and circumstances of the case, the  
applications are disposed of with the following orders  
and directions:

(i) While the applicant has no legal right to be  
posted at Patna, as she is holding  
a non-transferable post, her non-compliance of the  
order of transfer to Patna cannot be treated  
as deliberate or an act of disobedience having  
regard to the fact that she is the mother of  
two children of whom one is at the breast-  
feeding stage. In the interest of justice and  
equity, the applicant should be paid her pay  
and related allowances from 9.11.1990 till a decision  
is taken on her fresh posting to Bombay, where  
her husband has been posted. The post of  
Psychologist at Patna had been lying vacant  
for nearly three months during this period. We also direct that the  
respondents pay the earned leave and half-pay leave due to her may



be suitably adjusted. The respondents shall release the arrears of pay and allowances to her within a period of three months from the date of receipt of this order.

(ii) The respondents shall consider the request of the applicant for posting her at their Bombay office in terms of the relevant administrative instructions regarding the posting of husband and wife at the same station, as far as possible. This direction shall be complied with within a period of three months from the date of receipt of this order.

Let a copy of this order be placed in both the case files.

(B.N. Dhoundiyal)  
Administrative Member

(P.K. Kartha)  
Vice-Chairman (Judl.)